

COURT-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal Nos. 177 & 178 of 2012

Dated : 15th May, 2014

Present: Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice Surendra Kumar, Judicial Member

In the matter of:

Appeal No. 177 of 2012

BSES Rajdhani Power Ltd. ... Appellant(s)
Versus
Delhi Electricity Regulatory Commission ... Respondent(s)

Appeal No. 178 of 2012

BSES Yamuna Power Ltd. ... Appellant(s)
Versus
Delhi Electricity Regulatory Commission ... Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Kapur
Mr. Vishal Anand
Mr. Gaurav Dudeja

Counsel for the Respondent(s) : Mr. Pradeep Misra
Mr. Suraj Singh for R-1

Ms. Swapna Seshadri, Amicus-curie

ORDER

We have heard the learned counsel for the parties. The learned counsel for the Appellant has filed written submissions and wants to file some additional submissions. He undertakes to file the same by 20.5.2014 after serving copy on the other side.

The learned counsel for the Respondents are directed to file their written submissions by 30.05.14 after serving copy on the other side.

Post the matter for **Reporting Compliance on 30th May, 2014.**

(Justice Surendra Kumar)
Judicial Member

(Rakesh Nath)
Technical Member

js/vt